

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

**O.A No. 59/2025/EZ**

Youth United for Sustainable  
Environment Trust. .... Applicant

-Versus-

State of Odisha and others. .... Respondents

:

Sl. No.	Description of documents.	Annexures	Pages
1.	Counter Affidavit of Respondent No- 3 & 5		1-11
2.	Copy oof Notification No.4580 dated 04.05.2023	A/5	12-14
3.	Copy of Mining Officer-cum-Competent Authority and the concerned Tahasildarsdetail status of the above two quarries	B/5	15
4.	Vehicles/machineries seized from these areas and action taken against these vehicles/machineries is given	C/5	16
5.	Joint demarcation and pilar posting report dated 24.07.2024	D/5	17
6.	Show-Cause Notices and Reply of the Lessee	E/5 series	18-24
7.	Notices dated 05.12.2024 issued to the	F/5	25-26

ACIA

	lessees		
8.	Letter No. 5012 dated 16.12.2024	G/5	27-28
9.	Letter No.5142 dated 20.12.2024	H/5	29
10.	Copy of Office Letter No.4785 dated 05.12.2024	I/5	30
11.	Copy of Office Letter No.5073 dated 18.12.2024	J/5	31
12.	Copy of Office Letter No.2698dated 02.05.2025	K/5	32
13.	Copy of Order No.2748dated 06.05.2025 of the Collector, Jajpur	L/5	33
14.	Copy of Report of the committee	M/5	34-36
15.	Letter No.3027, dated 19.05.2025 & Letter No.4347, dated 10.07.2025 issued by the Mining Officer, Jajpur	N/5 series	37-38
16.	Letter No.4341 dated 10.07.2025	O/5	39
17.	Action Taken Report vide DR No-947/PS dt.16.07.2025 by IIC, Jakhapura	P/5	40
18.	Letter No.4354 dated 10.07.2025 issued by the Mining Officer, Jajpur	Q/5	41
19.	Letter No.2211 dated 15.07.2025 of the Tahasildar, Danagadi	R/5	42-44

Cuttack.  
Dt.16.07.2025.

(Sanjib Swain)  
Addl. Govt. Advocate

BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

O.A No. 59/2025/EZ



Youth United for Sustainable  
Environment Trust. .... Applicant

**-Versus-**

State of Odisha and others. .... Respondents

**COUNTER AFFIDAVIT**  
**OF RESPONDENT NO- 3 & 5**

I Sri Jayaprakash Nayak, aged about 36 years, S/o-Sri Subash Chandra Nayak presently posted in O/o the Deputy Director of Mines, Jajpur Circle, Jajpur, At/P.O/Dist.- Jajpur as Deputy Director of Mines (I/C), Jajpur Circle do hereby solemnly affirm and state as follows: -

1. That I am the Deputy Director of Mines (I/C), Jajpur Circle, Jajpur, At/P.O/Dist.- Jajpur and have been arrayed as Respondent No.5 to the aforesaid Original Application and I have been duly authorized by the Collector, Jajpur (Respondent No-3) to swear this affidavit for and on his behalf. I have gone through the Original Application and understood the contents thereof. I am otherwise well acquainted with the facts of the present case.

Jayaprakash Nayak  
DEPUTY DIRECTOR OF MINES (I/C)  
JAJPUR CIRCLE, JAJPUR

2/10/25  
Surendra Prasad Dhal  
Advocate  
NOTARY, CUTTACK

Jayaprakash Nayak  
ACM

X

2. That the applicant has filed the aforesaid Original Application alleging the inaction of the Government Respondents in curbing the illegalities and violation of Sustainable Sand Mining Management Guidelines 2016, Environment Norms by the private respondents w.r.t Brahmani River Sand, Pankapal-1 & Brahmani River Sand, Pankapal-2 under Danagadi Tahasil of Jajpur District.

3. That the present Original Application is liable to be dismissed on account of mis-joinder and non-joinder of necessary parties. The Mining Officer, Jajpur is the complaint Authority as per OMMC Rules, 2023 but he has not been made a party to this case.

4. That, it is humbly submitted that the alleged sources i.e. Brahmani River Sand, Pankapal-1& Brahmani River Sand, Pankapal-2 were auctioned by the then Tahasildar, Danagadi prior to transfer of the subject "Minor Minerals" to Steel & Mines Department vide GA&PG Department Notification No.32882 dtd. 21.11.2022.

It is pertinent to mention here that, OMMC Rules 2016 have been amended wherein Tahasildar and Collector of the District have been substituted with Mining Officer and Deputy Director Mines as the Competent Authority and Controlling Authority,

*4/18/2*  
Surenbra Prasad Dhal  
Advocate  
NOTARY, CUTTACK

*Nayak*  
*Jayaprakash*  
DEPUTY DIRECTOR OF MINES(I/C)  
JAJPUR CIRCLE, JAJPUR

*Amjad Amin*  
*Amjad Amin*

X

respectively. Further, the Directorate of Minor Minerals, Odisha, functioning under the administrative control of Revenue & D.M Department, is transferred to the administrative control of Steel & Mines Department w.e.f. 01.02.2023 vide Revenue & D.M Department Notification No.3801 dated 01.02.2023 and, the O/o the Deputy Director of Mines, Jajpur Circle was established on 30.06.2023 at Jajpur Town of Jajpur district having jurisdiction over Jajpur & Jagatsinghpur district for administration and management of minor minerals vide Notification No.4580, dated 04.05.2023 which is annexed as Annexure-A/5.

Thereafter, the case records of the minor mineral sources were taken over by the Mining Officer-cum-Competent Authority, O/o the Deputy Director of Mines, Jajpur Circle, Jajpur from the concerned Tahasildars, including the Case Records of Brahmani River Sand, Pankapal-1& Brahmani River Sand, Pankapal-2 under Danagadi Tahasil of Jajpur District. The detail status of the above two quarries is annexed herewith as Annexure-B/5.

That, it is humbly submitted that, prior to filing of the said Original Application, enforcement drives were being conducted to these sources by the O/o the Deputy Director of Mines, Jajpur Circle, Jajpur to curb illegal mining activity. The enforcement drives conducted to

*4/10/23*  
 Surendra Prasad Dha  
 Advocate  
 NOTARY, CUTTACK

*Jajpur Circle Jajpur*  
 DEPUTY DIRECTOR OF MINES(IG)  
 JAJPUR CIRCLE, JAJPUR

*Jajpur Circle  
 A-5*

X

the areas have resulted in seizure of vehicles/excavators from these areas from time to time engaged in illegal transportation of sand.

Copy of the details of the vehicles/machineries seized from these areas and action taken against these vehicles/machineries is given at Annexure-C/5.

7. That it is humbly submitted that, a joint boundary demarcation and pillar posting was carried out w.r.t Pankapal-1 and Pankapal-2 sand quarries in the presence of the concerned lessees, Mining Officer, Jajpur District, Deputy Director of Mines, Jajpur Circle, and Sarpanch of Pankapal G.P on dated 24.07.2024.

A copy of the joint demarcation and pillar posting report dated 24.07.2024 is annexed herewith as Annexure-D/5.

8. That, it is humbly submitted that, show cause notices were issued by the Mining Officer, Jajpur district on 08.10.2024 and 24.10.2024 to the lessee of Brahmani River Sand, Pankapal-2 for breach covenants of lease deed at his quarry observed during field visit on dated 01.10.2024. In compliance to the same the lessee submitted his reply on 02.12.2024 mentioning therein that he has no knowledge about sand lifting activity from the lease area allocated to him and he has already

*Sanjay Kumar  
A.C.A.*

*Jayaprakash Nayak*  
DEPUTY DIRECTOR OF MINES (I/C)  
JAJPUR CIRCLE, JAJPUR

*CP 07*  
Surendra Prasad Dhal  
Advocate  
NOTARY, CUTTACK

X

filed a written complaint before the IIC, Jakhapura on 19.10.2024.

Copies of show-cause notices and reply of the lessee are annexed herewith as Annexure-E/5 series.

9. That, it is humbly submitted that, during the enforcement drive conducted on 04.12.2024 by the Mining Officer, Jajpur District, trace of sand mining was noticed at the buffer zone (gap of about 600 meters) of the above two quarries. Immediately, on dated 05.12.2024 the lessees of Brahmani River Sand, Pankapal-1 & Brahmani River Sand, Pankapal-2 were noticed by the Mining Officer, Jajpur District to produce show-cause, *why liability shall not be imposed on them for illegal extraction of sand from the buffer zone of above two quarries. Further, failing to produce justification on their behalf will be considered as their involvement in such illegal extraction and action as deem fit under OMMC Rules, 2016 and Amendments thereof will be initiated against them.*

Copy of the notices dated 05.12.2024 issued to the lessees is annexed herewith as Annexure-F/5 series.

No compliance report has been submitted by any of the lessees in compliance to the above notices.

Surendra Prasad Dha  
Advocate  
NOTARY, CUTTACK

Jayprakash Nayak  
DEPUTY DIRECTOR OF MINES(IIC)  
JAJPUR CIRCLE, JAJPUR

Pragati Prasad  
Advocate

X

10. That it is humbly submitted that M/s. TKS Consultancy Services, Bhubaneswar was requested by the Mining Officer, Jajpur District vide Letter No.5021 dated 16.12.2024 for a joint assessment on 21.12.2024 to assess the quantum of unauthorized excavated sand from the buffer zone of Brahmani River Sand, Pankapal-1& Brahmani River Sand, Pankapal-2, which was rescheduled to 26.12.2024 vide Letter No.5142 dated 20.12.2024 due to adverse weather condition.

Copy of the Letter No. 5021 dated 16.12.2024 & No.5142 dated 20.12.2024 are annexed herewith as Annexure-G/5 & H/5 respectively.

11. That, it is humbly submitted that, besides, FIRs have been lodged by the Mining Officer, Jajpur District at Jakhapura Police Station against the vehicles/machines engaged in illegal excavation and transportation of sand vide office Letter No.4785, dated 05.12.2024 and Letter No.5073, dated 18.12.2024 seized during enforcement.

Copy of the office Letter No.4785, dated 05.12.2024 and Letter No.5073 dated 18.12.2024 are annexed herewith as Annexure-I/5 & J/5 respectively.

Surendra Prasad Dhal  
Advocate  
NOTARY, CUTTACK

Jayprakash Nayak  
DEPUTY DIRECTOR OF MINES(I/C)  
JAJPUR CIRCLE, JAJPUR

Copy of Annexure  
G/5 & H/5

4107

X

12. That, it is humbly submitted that, after receipt of the order dated 03.04.2025 of the Hon'ble Tribunal in O.A No.59/2025/EZ, M/s. TKS Consultancy Services was once again requested by the Mining Officer, Jajpur District to submit the assessment report at the earliest for necessary compliance of the Hon'ble NGT which is still awaited vide office Letter No.2698, dated 02.05.2025.

Copy of the office Letter No.2698, dated 02.05.2025 is annexed herewith as Annexure-K/5.

13. That, it is humbly submitted that, in obedience to the order of the Hon'ble NGT on dated 03.04.2025, a committee was constituted by the Collector, Jajpur vide Order No.2748, dated 06.05.2025 to conduct a field enquiry to the said sand sources with regard to the allegations made in the Original Application. Accordingly, the committee visited the sources on dated 08.05.2025 and submitted its report.

Copy of the Order No.2748, dated 06.05.2025 of the Collector, Jajpur and the report of the committee are annexed as Annexure-L/5 & M/5 respectively.

14. That it is humbly submitted that, as per the recommendation of the committee, another agency i.e.

Surendra Prasad Dhal  
Advocate  
NOTARY, CUTTACK

Jayaprakash Nayak  
DEPUTY DIRECTOR OF MINES(IIC)  
JAJPUR CIRCLE, JAJPUR

Jayid Sinha  
AQA

4167

X

M/s. Areal Constructions & Geo-India Services has also been requested by the Mining Officer, Jajpur District vide Letter No.3027, dated 19.05.2025 for assessment of resource position of Brahmani River Sand, Pankapal-1 & Brahmani River Sand, Pankapal-2 including the intermediate zone of both quarries using latest technology like Drone & DGPS and submit the report at the earliest.

In addition to this, M/s. TKS Consultancy Services was once again requested vide Letter 4347, dated 10.07.2025 by the Mining Officer, Jajpur District to submit the assessment report at the earliest for necessary compliance of the Hon'ble NGT.

Copies of the Letter No.3027, dated 19.05.2025 & Letter No.4347, dated 10.07.2025 issued by the Mining Officer, Jajpur is annexed herewith as Annexure-N/5 series.

15. That, it is humbly submitted that, the IIC, Jakhapura has been requested vide Letter No.4341, dated 10.07.2025 to submit the action taken report of

Surendra Prasad Dha  
Advocate  
NOTARY, CUTTACK

Jayprakash Nayak  
DEPUTY DIRECTOR OF MINES(I/C)  
JAJPUR CIRCLE, JAJPUR

Ho-jed Anwar  
TAA

X

the aforementioned FIRs for onward submission before the Hon'ble Tribunal. In reply, the IIC, Jakhapura has submitted the action taken reports w.r.t. to the above FIRs vide DR No-947/PS dt.16.07.2025.

Copies of the Letter No.4341 dated 10.07.2025 & Action Taken Report vide DR No-947/PS dt.16.07.2025 by IIC, Jakhapura are annexed herewith as Annexure-0/5 & P/5 respectively.

16. That, it is humbly submitted that, apart from this, the Tahasildar, Danagadi has been requested by the Mining Officer, Jajpur vide Letter No. 4354, dated 10.07.2025 to supply authenticated Land Schedule and Trace Map showing Approach Road in respect of the said to quarries for onward compliance of the order of the Hon'ble Tribunal. In reply, the Tahasildar has submitted the land schedule and trace map showing the approach road in respect of Sairat sources namely Brahmani River Sand, Pankapal-1 & Brahmani River Sand, Pankapal-2 vide letter No.2211, dated 15.07.2025. It has been ascertained from the Report of the Tahasildar, Danagadi that, the approach road to the quarries covers partly Jatiya Raj Patha and Govt. Land under Rakhita Khata of Kisama Gramya Jangal and Abada Ajogya Anabadi of Kisama Nadi. Letter No.4354 dated 10.07.2025 issued by the Mining Officer, Jajpur & Letter No.2211 dated 15.07.2025 of the Tahasildar,

*Jajpur (for)*  
*ACA*

*Jayaprakash Nayak*  
DEPUTY DIRECTOR OF MINES (IIC)  
JAJPUR CIRCLE, JAJPUR

*CPB-7*  
Surendra Prasad Dhas  
Advocate  
NOTARY, CUTTACK

X

Danagadi, copy of which are annexed herewith as Annexure-Q/5 & R/5 respectively.

17. That it is humbly submitted that the assessment report shall be submitted before the Hon'ble NGT after receipt of the same from the Survey Agencies.

18. That in view of the facts stated above the original application has no merit and is liable to be dismissed.

19. That this deponent also crave leave of this Hon'ble Court to file a further affidavit or affidavits if the situation so warrants.

20. That the facts stated above are true to the best of my knowledge, belief and based on official records.

### VERIFICATION

I Sri Jayaprakash Nayak, aged about 36 years, S/o-Sri Subash Chandra Nayak presently posted in O/o the Deputy Director of Mines, Jajpur Circle, Jajpur, At/P.O/Dist.- Jajpur as Deputy Director of Mines (I/C), Jajpur Circle do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge as derived from official records and noting material has been concealed there from.

Verified at Cuttack on this <sup>16<sup>th</sup></sup> day of July, 2025.

Cuttack

Date: 16.07.2025

*Jayaprakash Nayak*  
VERIFICANT

*22/10/25*  
Surendra Prasad Dhal  
Advocate  
NOTARY, CUTTACK

DEPUTY DIRECTOR OF MINES(I/C)  
JAJPUR CIRCLE, JAJPUR

*Kanjil Anwar  
AGA*

X

**AFFIDAVIT**

I Sri Jayaprakash Nayak, aged about 36 years, S/o-Sri Subash Chandra Nayak presently posted in O/o the Deputy Director of Mines, Jajpur Circle, Jajpur, At/P.O/Dist.- Jajpur as Deputy Director of Mines (I/C), Jajpur Circle do hereby solemnly affirm and state as follows:-

1. That I am the Deputy Director of Mines (I/C), Jajpur Circle, Jajpur, At/P.O/Dist.- Jajpur and have been arrayed as Respondent No.5 to the aforesaid Original Application and I have been duly authorized by the Collector, Jajpur (Respondent No-3) to swear this affidavit for and on his behalf. I have gone through the Original Application and understood the contents thereof. I am well acquainted with the facts of the present case and as such competent to swear this affidavit on my official capacity.
2. That the facts stated above are true to the best of my knowledge and based on official records.

Identified by

*Jayaprakash Nayak*

**DEPONENT**

Sanib Swain  
Addl. Govt. Advocate

DEPUTY DIRECTOR OF MINES(I/C)  
JAJPUR CIRCLE, JAJPUR

**CERTIFICATE**

Certified that the cartridge papers are not available.

Cuttack

*Sanib Swain*  
(SANIB SWAIN)

Date: 16.07.2025

ADDL.GOV'T.ADVOCATE

The above named Deponent solemnly affirm on  
by *S Swain* identified

*21/6/2025*  
*Surendra Prasad Dhal*  
Advocate  
NOTARY, CUTTACK



Government of Odisha  
Department of Steel & Mines

\*\*\*

NOTIFICATION

No. 4580 /SM. Bhubaneswar, dated the 04/05/2023  
SM-FE-FE-0109-2022

Sub: Creation of posts along with creation of new offices under the Directorate of Mines & Geology exclusively for smooth management and administration of Minor Minerals in the State under Steel & Mines Department.

Whereas, Government in Steel and Mines Department vide letter no.3348 dated 03.04.2023 have created 323 no. of posts of in different cadres for management of Minor Minerals under the Directorate of Mines & Geology.

And, whereas, it is stipulated that, administration of Minor Minerals management in all the 30 districts of the State, shall be administered by the 13 (thirteen) Deputy Directors of Mines. The 13 (thirteen) Mining Circles headed by Deputy Director of Mines will exercise jurisdiction over their own district in addition to the 17 (seventeen) newly created Mining Offices.

And, whereas, 4 (four) posts of Deputy Director of Mines in Level-13, 48 (forty eight) posts of Mining Officers in Level-12, 79 (seventy nine) Posts of Assistant Mining Officers in Level-10, 142 (one hundred forty two) posts Junior Mining Officers in Level-9 and 50 (fifty) posts of Junior Assistants in Level-4 are created under ORSP Rules, 2017 for the aforesaid purpose.

For smooth administration of Minor Minerals in the State, Government after careful consideration, have been pleased to deploy the aforementioned newly created posts of DDM, MO, AMO, JMO & Jr. Asst. under different Mining Circles as detailed in the table below :-

Sl. No.	Circle Office	Districts covered	Number of Deputy Director of Mines		Number of Mining Officers		Number of Assistant Mining Officers		Number of Junior Mining Officers		Number of Junior Assistants	
			Existing	New	Existing	New	Existing	New	Existing	New	Existing	New
1	DDM, Rourkela (Existing)	Sundargarh	1	0	4	2	3	3	8	6	3	2
2	DDM, Sambalpur (Existing)	Sambalpur	1	0	4	1	3	2	7	3	4	2
		Bargarh				2		3		6	0	2
		Jharsuguda				1		2		3	0	1
		Deogarh				1		1		1	0	1
		Total				1		0		4	5	3
3	DDM, Talcher (Existing)	Angul	1	0	4	1	3	2	7	3	3	2
		Dhenkanal				2		3		5	0	2
		Total				1		0		4	3	3
4	DDM, Cuttack (Existing)	Cuttack	1	0	2	1	2	2	2	4	1	2
		Kendrapara				1		1		1	0	1
		Total				1		0		2	2	2
5	DDM, Berhampur (Existing)	Ganjam	1	0	2	5	2	9	3	18	1	2
		Gajapati				1		1		2	0	1
		Total				1		0		2	6	2



SM-FE-FE-0109-2022/01/2023

TRUE COPY ATTESTED  
16.07.24  
DEPUTY DIRECTOR OF MINES  
JAJPUR CIRCLE, JAJPUR

Sl. No.	Circle Office	Districts covered	Number of Deputy Director of Mines		Number of Mining Officers		Number of Assistant Mining Officers		Number of Junior Mining Officers		Number of Junior Assistants	
			Existing	New	Existing	New	Existing	New	Existing	New	Existing	New
6	DDM, Balangir (Existing), (M.O. is In-charge)	Balangir	1	0	2	2	2	4	3	7	1	2
		Subarnapur				1		2		4	0	1
		<b>Total</b>	1	0	2	3	2	6	3	11	1	3
7	DDM, Kalahandi (Existing)	Kalahandi	1	0	2	2	2	4	3	8	1	2
		Nuapada				1		2		4	0	1
		<b>Total</b>	1	0	2	3	2	6	3	12	1	3
8	DDM, Keonjhar (Existing)	Keonjhar	1	0	2	2	2	3	3	6	4	2
9	DDM, Phulbani (Existing), (M.O. is In-charge)	Boudh	1	0	2	1	1	1	1	2	0	1
		Kandhamal				1		1		1	1	2
		Nayagarh				1		2		4	0	2
		<b>Total</b>	1	0	2	3	1	4	1	7	1	5
10	DDM, Jajpur (New), Headquarters at Jajpur	Jajpur	0	1	0	2	0	4	0	7	0	2
		Jagatsinghapur				1		1		1	0	1
		<b>Total</b>	0	1	0	3	0	5	0	8	0	3
11	DDM, Jeypore (New), Headquarters at Jeypore	Koraput	0	1	0	3	0	5	0	9	0	2
		Malkangiri				1		2		3	0	1
		Rayagada				2		3		5	0	2
		Nabarangpur				2		3		5	0	2
		<b>Total</b>	0	1	0	8	0	13	0	22	0	7
12	DDM, Bhadrak (New) Headquarters at Bhadrak	Mayurbhanj	0	1	0	2	0	4	0	8	0	2
		Balasore				2		4		8	0	2
		Bhadrak				1		1		1	0	2
		<b>Total</b>	0	1	0	5	0	9	0	17	0	6
13	DDM, Khordha (New) Headquarters at Khordha	Khordha	0	1	0	2	0	3	0	6	0	2
		Puri				1		1		1	0	1
		<b>Total</b>	0	1	0	3	0	4	0	7	0	3
<b>Total</b>			9	4	24	48	20	79	37	142	19	50

By Order of the Governor

*APK*  
04/05/2023

Additional Chief Secretary to Government

Memo No. 4581 /SM, dated 04/05/2023

Copy forwarded to Private Secretary to Chief Minister, Odisha for kind information of Hon'ble Chief Minister/ P.S to Minister, Steel and Mines for kind information of Hon'ble Minister, Steel and Mines/ OSD to Chief Secretary, Odisha for kind information of Chief Secretary, Odisha/ PS to DC-cum- Addl. Chief Secretary for kind information of DC-cum-ACS/ PS to Additional Chief Secretary, Steel and Mines Department for kind information of Additional Chief Secretary

**TRUE COPY ATTESTED**

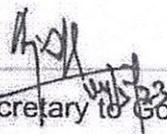
*K. S. Jaiswal*  
16.07.25

*A. S. Jaiswal*  
04/05/23  
Additional Secretary to Government

-IX-

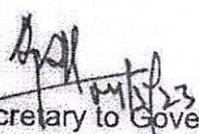
Memo No. 4582 /SM, dated 04/05/2023

Copy forwarded to all Departments of Government/ all Heads of Department/ AG(A&E), Odisha, Bhubaneswar/ all RDCs/ all Collectors/ Registrar General, Orissa High Court/ Secretary, OPSC, Cuttack/ Secretary, OSSC, Bhubaneswar/ Secretary, OSSSC, Bhubaneswar/ Director of Mines & Geology/ Director, Minor Minerals/ MD, OMC/ MD, IDCOL for information and necessary action.

  
Additional Secretary to Government

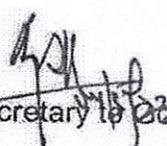
Memo No. 4583 /SM, dated 04/05/2023

Copy forwarded to all Officers/ all Branches of Steel and Mines Department for information and necessary action.

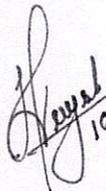
  
Additional Secretary to Government

Memo No. 4584 /SM, dated 04/05/2023

Copy forwarded to the Director of Printing, Stationary & Publication, Odisha, Cuttack for publication of the above Notification in the extraordinary issue of Odisha Gazette. The soft copy is being sent separately to the Officer-in-Charge, Gazette Cell, Commerce and Transport (Commerce) Department for immediate necessary action.

  
Additional Secretary to Government

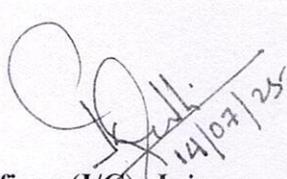
TRUE COPY ATTESTED

  
16.07.2023

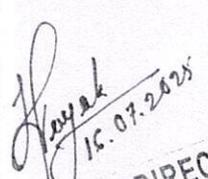
DEPUTY DIRECTOR OF MINES(I/C)  
JAJPUR CIRCLE, JAJPUR

**STATUS REPORT OF BRAHMANI RIVER SAND QUARRY PANKAPAL-1 AND  
PANKAPAL-2 UNDER TAHASIL DANAGADI, DIST-JAJPUR.**

SI No.	Quarry Name & Lessee	Land schedule	Environmental Clearance (E.C)	Consent To Operate (CTO)/ Consent To Operate (CTE)	Permissible quantity	Method of Mining	Lease Validity
01	Pankapal -1 Sand quarry Lessee - Dillip Kumar Sahoo	Mouza- Pankapal Khata No.- 224 Plot Nos.- 1089 Area- 12.30 Ac	EC24B001 OR134297 Date of grant: 12.03.2024	CTO No.564 Dt. 20.03.2024  CTE No.1140 Dt. 13.04.2022	5514 C um for 1 <sup>st</sup> year	Manual	Lease executed 24.04.2024 Lease valid up-to 23.04.2029 (5 years)
2	Pankapal Sand Quarry 2 Lessee - Daitari Dhal	Mouza- Pankapal Khata No. 224 Plot No. - 1075 Area:12.30 Ac	EC24C0107OR 5429597N Date of grant: 31.01.2025	Consent Order No.207 Dt. 06.03.2025  CTE No.1616 Dt. 04.03.2025	6102 Cu m for 1 <sup>st</sup> year	Manual	Lease executed on 19.03.2025 Lease valid up-to 18.03.2030 (5 years)

  
 Mining Officer (I/C), Jajpur

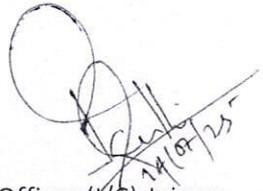
**TRUE COPY ATTESTED**

  
 15.07.2025  
 DEPUTY DIRECTOR OF MINES (I/C)  
 JAJPUR CIRCLE, JAJPUR

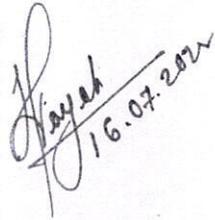
-16-

Enforcement Report.

Sl No	Date	Location	Vehicle/ Article seized	Penalty Imposed
1.	13-06-2024	Pankapal 1	2 Hywa and 2 Tipper	RS 2,02,374.00
2.	04-12-2024	Pankapal 1	1 tipper	FIR has been Lodged
3.	18-12-2024	Pankapal 1	1 Truck and 1 Excavator	FIR has been Lodged

  
Mining Officer (I/C), Jajpur

**TRUE COPY ATTESTED**

  
16.07.2024

DEPUTY DIRECTOR OF MINES (I/C)  
JAJPUR CIRCLE, JAJPUR

ANNEXURE - D/15

-17 - Proceeding for Demarcation  
of Pankapal-1 & II, Danagadi Tahsil.

Dt. 24.07.2018

The Demarcation of Pankal-1 & II, in presence of both the concern lessee conducted, in presence of DDW (IC) & MOC (IC), Jaipur Circle, Jaipur. & the concern Sarpanch, Pankapal-1 & II.

- 1) Suresh Prakash Sahu  
on behalf of lessee - Daitari Dhal - (Pankapal - II)
- 2) Jagmohan Baithara  
on behalf of lessee Dillip Sahoo Pankapal-1
- 3) Biswa Prakash Sahoo (Dangali)  
(Public)
- 4) Smt. Rujar Jena 9699426017  
Sarpanch Pankapal-1

TRUE COPY ATTESTED

*[Signature]*  
15.07.24

DEPUTY DIRECTOR OF MINES (IC)  
JAIPUR CIRCLE, JAIPUR

*[Signature]*  
24.07.24

*[Signature]*  
24.07.24

-18-

ANNEXURE - E/S-119

Series



GOVERNMENT OF ODISHA  
OFFICE OF THE DEPUTY DIRECTOR OF MINES  
JAJPUR CIRCLE, JAJPUR  
E-mail: ddmjajpur.mm@gov.in

Letter No. 3799 /MM, Jajpur

Date 08.10.2024

From

Indramani Rout,  
Mining Officer-cum-Competent Authority,  
Jajpur District, Jajpur

To

Daitari Dhal,  
Pankapal-II Sand Bed

Sub: Breach of covenants of lease deed and Show Cause Notice thereof.

Sir,

With reference to the subject cited above, I am to say that, during field visit for preparation and updating of the District Survey Report by the DSR Committee on dated 01.10.2024, it was observed :-

a) That, quarrying operation was continuing through mechanised suction method (mounted on a boat), deviating from the prescribed method of mining as per Approved Mining Plan i.e. "Mining will be done with manual excavation... and point no. 3 of Part- IV of lease agreement i.e. "The lessee shall undertake mining operation only in accordance with Mining Plan approved by the Deputy Director, Directorate of Geology, Bhubaneswar."

b) That sand mining was carried out violating the sand mining guideline-2020, published by MoEF&CC, i.e. "There shall no river bed mining allowed in monsoon period."

c) That neither you nor your representative have attended during inspection of your quarry on dated 01-10-2024, which violates the lease agreement terms and condition no. 16 i.e. "The lessee shall afford reasonable facilities for inspection of the quarries, accounts and records pertaining to quarrying operation, to the Competent Authority and Director or any other officer

TRUE COPY ATTESTED

*[Signature]*  
16.07.2024

DEPUTY DIRECTOR OF MINES(I/C)  
JAJPUR CIRCLE, JAJPUR

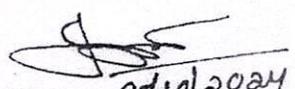
- X9 -

authorized by any of them and such officer may issue directions to prevent wasteful extraction of minerals and to ensure observance of the provisions of rules and specify the time limit not exceeding sixty days within which the directions shall be complied with."

The above facts, clearly indicates Breach of covenants of lease deed and violation to Rule 33 of OMMC-Rule-2023 and sand mining guideline-2020, published by MoEF&CC.

You are therefore asked to show cause to explain for such violations and for breach of lease agreement within 10 days from issue of this letter failing which action deemed fit as per the statute shall be initiated against you.

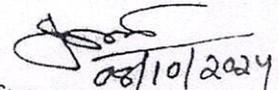
Yours faithfully

  
08/10/2024

Mining Officer-Cum-Competent Authority

Memo No. 3800 /MM, Jajpur/ Date 08.10.2024

Copy Submitted to the Deputy Director Mines (I/c), Jajpur Circle, Jajpur for favour of kind information.

  
08/10/2024

Mining Officer-Cum-Competent Authority

RECEIVED  
08/10/2024



GOVERNMENT OF ODISHA  
OFFICE OF THE DEPUTY DIRECTOR OF MINES  
JAJPUR CIRCLE, JAJPUR  
E - mail: [ddmjajpur.mm@gov.in](mailto:ddmjajpur.mm@gov.in)

Letter No. 3983 /MM, Jajpur. Date 24.10.2024

Form

To Mining Officer-cum-Competent Authority,p  
Jajpur District

Daitari Dhal,  
Pankapal-II Sand Bed

Sub: Breach of covenants of lease deed and Show Cause Notice thereof.

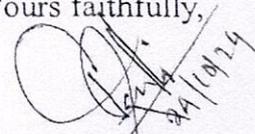
Ref: This Office Letter No. 3799 Dated. 08/10/2024

Sir,

You were directed to produce Show Cause vide this office letter under reference within 10 days of issue of the letter for breach of covenants of lease deed to which you have not yet complied.

Hence, you are once again directed to produce show-cause on the matter cited on the subject within 3 days of issue of this notice with-out fail. Failing to comply the same will be treated as a matter of serious concern and action asper OMMC Rules, 2016 and amendments thereof will be initiated against you.

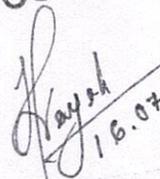
Yours faithfully,

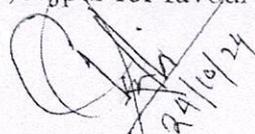
  
Mining Officer (I/C), Jajpur

Memo No. 3984 /MM, Jajpur/ Date 24.10.2024

Copy Submitted to the Deputy Director Mines, Jajpur Circle, Jajpur for favour of kind information.

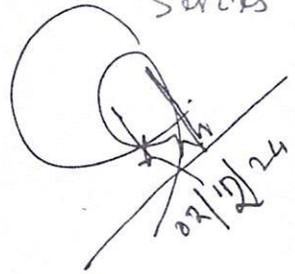
TRUE COPY ATTESTED

  
16.07.2025  
DEPUTY DIRECTOR OF MINES(I/C)  
JAJPUR CIRCLE, JAJPUR

  
Mining Officer (I/C), Jajpur

-21-

To  
The Mining Officer cum Competent Authority  
Jajpur.



Reply to the show cause notice letter no 3799 & 3983

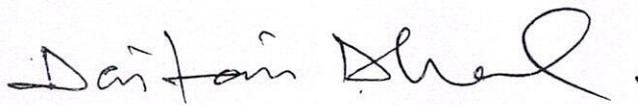
Respected Sir

I With due respect I would like to state that I Daitari Dhal S/O Chaturbhuja Dhal of Brajanagar, PO Rudhia PS Panikoili Jajpur want to state that I am the successful bidder of Pankapal II Sand Quarry Mouza Pankapal, Khata No 224, Plot No 1075, Area 12.30 and I have received a show cause notice for breach of covenants of lease deed.

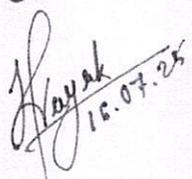
I also want to state that, I have visited the site and found an unauthorised person lifting sand from our lease allocated area through the compressor suction boat. I have no knowledge about the sand lifting activity, so finding no other alternative I have filled written complaints twice before IIC, Jakhapura Police Station to take necessary action. I have also attached police complaint copy herewith. It is suspected that Dilip Kumar Sahoo of Pankapal I sand Quarry is performing the activity in our allocated area.

It is requested to look into the matter, take necessary action, and prevent further unauthorised activity in the area.

Thankyou



TRUE COPY ATTESTED

  
DEPUTY DIRECTOR OF MINES(IIC)  
JAJPUR CIRCLE, JAJPUR

3869  
02-12-24



- 22 -  
**Odisha Police**  
**Jakhapura, Jajpur**

123

### Complaint Registration Receipt

1. Complaint No : 1480307207 MUKHUR
2. Name of Complainant : Daitari Dhal
3. S/o or D/o or W/o :
4. Address of Complainant : Brajanagar, Jajpur, Jajpur, Odisha
5. Nationality of Complainant : India
6. Date of Submission : 19/10/2024
7. Complaint Details :  
With due respect I would like to draw your attention that I Daitari Dhal S/O Chaturbhuja Dhal of Brajanagar, PO Rudhia PS Panikoili Jajpur want to state that I am the successful bidder of Pankapal II Sand Quarry Mouza Pankapal, Khata No 224, Plot No 1075, Area 12.30 and and recently I have visited the site and found spme unauthorised person are lifting sand from our lease allocated area through compresseor suction boat. I have no knowlage about the sand lifting activity, so finding no other alternative I have filled written complain before you to take necessary action.
8. Current Status : Registered
9. Submitted To : Jakhapura, Jajpur
10. Nature of Complaint : Against Public



Officer-In-Charge  
Jakhapura, Jajpur

Address -

This is a computer generated document and does not require any signature.

Crime and Criminal Tracking Network and Systems (CCTNS)

To verify the genuineness /authenticity of the Certificate/License/Acknowledgement

Please visit to - <https://citizenportal-op.gov.in/Citizen/Verify.aspx>

**TRUE COPY ATTESTED**

Page 1 of 1

Date of Printing: 19/10/2024

*Jayant*  
16.10.24  
**DEPUTY DIRECTOR OF MINES(I/C)**  
**JAJPUR CIRCLE, JAJPUR**

To

- 28 -

The I.I.C, Jakhapura Police Station,  
Jakhapura.

Sub: Complaint against unauthorized sand  
lifting from our lease allocated  
area of Pankajal II sand quarry.

Sir,

With due respect I would like to  
draw your kind attention that  
I Shree Daitari Dhal aged about  
53 years son of Chaturbhuj Dhal of  
vill - Brajanagar, PO - Rudha, PS - Panikoli  
Dist - Jaipur want to state that I  
am the successful bidder of Pankajal  
II sand quarry, mouza Pankajal,  
khata no-22A, Plot No-1075, area-12.30 ac.  
and I recently I have visited the site  
and found some unauthorized persons  
are lifting sand from our lease  
allocated area through compressor  
boat. I have no knowledge about the  
sand lifting activity. So sending no  
other alternative I have filed the  
written report before you to take  
necessary action.

Therefore, it is prayed that  
Please accept the written report and  
take necessary action after performing  
proper enquiry.

TRUE COPY ATTESTED

Handwritten signature  
1.6.07.25

DEPUTY DIRECTOR OF MINES (I/C)  
JALUR CIRCLE, JAIPUR

-24-

And for as Act of your It is requested to investigate this matter, take necessary actions against the culprit and prevent further unauthorized activities in the area.

Yours faithfully

Daitari Shol.

M-9938866548

Takha Puro  
Dt. 01.10.2024

TRUE COPY ATTESTED

*[Signature]*  
10.07.25

DEPUTY DIRECTOR OF MINES (IIC)  
JAJPUR CIRCLE, JAJPUR



ANNEXURE - F/5 126  
Series

GOVERNMENT OF ODISHA  
OFFICE OF THE DEPUTY DIRECTOR OF MINES  
JAJPUR CIRCLE, JAJPUR  
E - mail: [ddmjajpur.mm@gov.in](mailto:ddmjajpur.mm@gov.in)

Letter No. 4805 /MM, Jajpur/ Date 05-12-2024

From

Mining Officer-cum-  
Competent Authority, Jajpur District.

To

Sri Dillip Sahoo-Lessee,  
Brahmani River Sand Bed Pankapal-I

Sub:

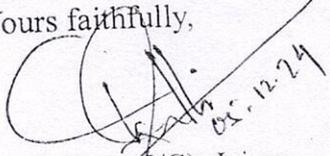
Show-Cause Notice.

Sir,

During field visit on 04.12.2024, traces of sand is noticed to be extracted adjacent to your quarry area i.e. at the buffer zone of Brahmani River Sand Bed, Pankapal-I and Brahmani River Sand Bed Pankapal-II. As illegal extraction of sand has been carried out at adjacent to your quarry, your involvement in such illegal activities cannot be passed over.

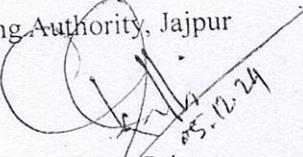
Therefore, you are directed to produce show-cause why liability shall not be imposed upon you for illegal extraction of sand from the aforementioned area. Further, failing to produce justification on your behalf will be considered as your involvement in such illegal extraction and action as deemed fit under OMMC Rules-2016 & Amendments thereof will be initiated against you.

Yours faithfully,

  
Mining Officer (I/C), Jajpur

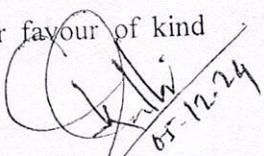
Memo No. 4806 /MM, Jajpur/ Date 05-12-2024

Copy submitted to the Deputy Director of Mines-cum-Controlling Authority, Jajpur Circle, Jajpur for favour of kind information.

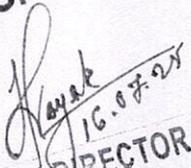
  
Mining Officer (I/C), Jajpur

Memo No. 4807 /MM, Jajpur/ Date 05-12-2024

Copy submitted to the Director of Minor Minerals, Odisha for favour of kind information.

  
Mining Officer (I/C), Jajpur

**TRUE COPY ATTESTED**

  
16.07.25  
DEPUTY DIRECTOR OF MINES (I/C)  
JAJPUR CIRCLE, JAJPUR



GOVERNMENT OF ODISHA  
OFFICE OF THE DEPUTY DIRECTOR OF MINES  
JAJPUR CIRCLE, JAJPUR

E - mail: [ddmjajpur.mm@gov.in](mailto:ddmjajpur.mm@gov.in)

Letter No. 4808

/MM, Jajpur/ Date 05-12-2024

From

Mining Officer-cum-  
Competent Authority, Jajpur District.

To

Sri Daitari Dhal,  
Lessee- Brahmani River Sand Bed Pankapal-II  
S/o-Chaturbhuj Dhal,  
At-Brajanagar, Po-Rudhia,  
Dist-Jajpur.

Sub: Show-Cause Notice.

Sir,

During field visit on 04.12.2024, traces of sand is noticed to be extracted adjacent to your quarry area i.e. at the buffer zone of Brahmani River Sand Bed, Pankapal-I and Brahmani River Sand Bed Pankapal-II. Also, the statutory documents have not yet been obtained by you and no permission has been granted from this end for operation of the source disallowing you for any mining activities in your quarry. As illegal extraction of sand has been carried out at adjacent to your quarry, your involvement in such illegal activities cannot be passed over.

Therefore, you are directed to produce show-cause why liability shall not be imposed upon you for illegal extraction of sand from the aforementioned area. Further, failing to produce justification on your behalf will be considered as your involvement in such illegal extraction and action as deemed fit under OMMC Rules-2016 & Amendments thereof will be initiated against you.

Yours faithfully,

Mining Officer (I/C), Jajpur.

Memo No. 4809

/MM, Jajpur/ Date 05-12-2024

Copy submitted to the Deputy Director of Mines-cum-Controlling Authority, Jajpur Circle, Jajpur for favour of kind information.

Mining Officer (I/C), Jajpur.

Memo No. 4810

/MM, Jajpur/ Date 05-12-2024

Copy submitted to the Director of Minor Minerals, Odisha for favour of kind information.

**TRUE COPY ATTESTED**

*Kayash*  
16.07.25  
DEPUTY DIRECTOR OF MINES(I/C)  
JAJPUR CIRCLE, JAJPUR

Mining Officer (I/C), Jajpur.



-27-

ANNEXURE - G/S 128

GOVERNMENT OF ODISHA  
OFFICE OF THE DEPUTY DIRECTOR OF MINES  
JAJPUR CIRCLE, JAJPUR  
E- mail: ddmjajpur.mm@gov.in

Letter No. 5021 /MM, Jajpur/ Date 16. 12. 2024

From  
Mining Officer-cum-  
Competent Authority, Jajpur.

To  
Sri K.K Swain, RQP  
Regd. No. RQP/OD/113/2022  
M/s. T.K.S Consultancy Services,  
Plot No.4482/12068, Pandara, GGP Colony,  
Rasulgarh, Bhubaneswar.

Sub: Joint Assessment of unauthorisedly excavated sand from the area of buffer zone of  
Brahmani River Sand Bed-Pankapal-I & Brahmani River Sand Bed-Pankapal-II.

Sir,  
With reference to the subject cited above, you are requested for joint assessment of  
unauthorisedly excavated sand from the area of buffer zone of Brahmani River Sand Bed-  
Pankapal-I & Brahmani River Sand Bed-Pankapal-II under Danagadi Tahasil of Jajpur District  
using Drone Survey on 21.12.2024 at 11 A.M.

Yours faithfully,  
  
16/12/24

Memo No. 5022 /MM, Jajpur, Dated. 16. 12. 2024  
Copy to Sri Dilip Kumar Sahoo, Lessee- Brahmani River Sand Bed-Pankapal-I &  
Daitari Dhal-Lessee, Brahmani River Sand Bed-Pankapal-II for information. They are  
requested to remain present in person at the time of joint assessment without fail.

Mining Officer (I/C), Jajpur  
16/12/24

Memo No. 5023 /MM, Jajpur, Dated. 16. 12. 2024  
Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of  
kind information.

Mining Officer (I/C), Jajpur  
16/12/24

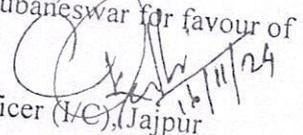
Memo No. 5024 /MM, Jajpur, Dated. 16. 12. 2024  
Copy to the Tahasildar, Danagadi for information. He is requested to remain present in  
person or depute any of his authorised officers/staffs for joint assessment on the date and time  
as stipulated above.

Mining Officer (I/C), Jajpur  
16/12/24

**TRUE COPY ATTESTED**  
  
16.07.24  
**DEPUTY DIRECTOR OF MINES(I/C)**  
**JAJPUR CIRCLE, JAJPUR**

- 28 -

Memo No. 5025 /MM, Jajpur, Dated. 16.12.2024  
Copy submitted to the Director of Minor Minerals, Odisha, Bhubaneswar for favour of  
kind information.

  
Mining Officer (I/e), Jajpur



-29-

E  
130  
ANNEXURE-H/S

GOVERNMENT OF ODISHA  
OFFICE OF THE DEPUTY DIRECTOR OF MINES  
JAJPUR CIRCLE, JAJPUR  
E- mail: ddmjajpur.mm@gov.in

Letter No. 5142 /MM, Jajpur/ Date 20-12-2024

To

M/s. T.K.S Consultancy Services,  
Plot No.4482/12068, Pandara, GGP Colony,  
Rasulgarh, Bhubaneswar.

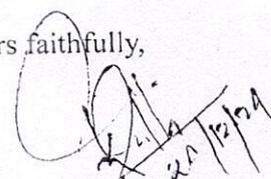
Sub: Postpone of the date scheduled for Joint Assessment of unauthorisedly excavated sand from the area of buffer zone of Brahmani River Sand Bed-Pankapal-I & Brahmani River Sand Bed-Pankapal-II.

Sir,

With reference to the subject cited above, this is to inform you that, the joint assessment scheduled to be held on 21.12.2024 at 11 A.M for unauthorisedly excavated sand from the area of buffer zone of Brahmani River Sand Bed-Pankapal-I & Brahmani River Sand Bed-Pankapal-II under Danagadi Tahasil of Jajpur District is hereby postponed to 26.12.2024 due to adverse weather condition.

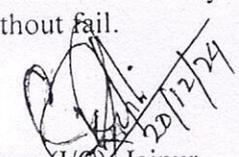
This is for your information.

Yours faithfully,

  
Mining Officer (I/C), Jajpur

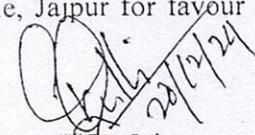
Memo No. 5143 /MM, Jajpur, Dated. 20-12-2024

Copy to Sri Dilip Kumar Sahoo, Lessee- Brahmani River Sand Bed-Pankapal-I & Daitari Dhal-Lessee, Brahmani River Sand Bed-Pankapal-II for information. They are requested to remain present in person at the time of joint assessment without fail.

  
Mining Officer (I/C), Jajpur

Memo No. 5144 /MM, Jajpur, Dated. 20-12-2024

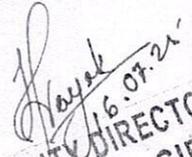
Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.

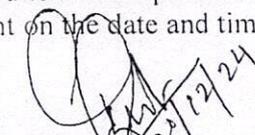
  
Mining Officer (I/C), Jajpur

Memo No. 5145 /MM, Jajpur, Dated. 20-12-2024

Copy to the Tahasildar, Danagadi for information. He is requested to remain present in person or depute any of his authorised officers/staffs for joint assessment on the date and time as stipulated above.

TRUE COPY ATTESTED

  
DEPUTY DIRECTOR OF MINES (I/C)  
JAJPUR CIRCLE, JAJPUR

  
Mining Officer (I/C), Jajpur



ANNEXURE - I/5

**GOVERNMENT OF ODISHA**  
**OFFICE OF THE DEPUTY DIRECTOR OF MINES**  
**JAJPUR CIRCLE, JAJPUR**  
 E- mail: ddmjajpur.mm@gov.in

Letter No. 4785 /MM, Jajpur/ Date 05-12-2024

From

Mining Officer-cum-  
 Competent Authority, Jajpur District.

To

The Inspector-in-Charge, Jakhapura,  
 Dist. - Jajpur.

Sub; Lodging of FIR against the vehicle seized on 04.12.2024 engaged in illegal transportation of sand.

Sir,

With reference to the above noted subject, I am to inform you that, on dated 04.12.2024 during enforcement, a vehicle (Tata Tipper) bearing Regd. No. OR-14-L-9654 has been seized from village Nilamanideipur near Pankapal High School while transporting sand illegally. While chasing the vehicle, the driver fled away and the vehicle is apprehended on the spot which has been sent to your custody. The Geo-tagged photograph of the seized vehicle is attached herewith for your reference.

Hence, you are requested to enquire into the matter and take necessary action against the miscreants involved in illegal transportation of sand causing damage to environment, loss of revenue to Govt. Exchequer and threat to public safety.

This may be treated as F.I.R.

Yours faithfully,

Mining Officer (I/C), Jajpur

Memo No. 4786, M.M, Jajpur, Date. 05-12-2024

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.

Mining Officer (I/C), Jajpur

**TRUE COPY ATTESTED**

*16.07.25*  
 DEPUTY DIRECTOR OF MINES (I/C)  
 JAJPUR CIRCLE, JAJPUR



-21-

ANNEXURE - J/5<sup>132</sup>

GOVERNMENT OF ODISHA  
OFFICE OF THE DEPUTY DIRECTOR OF MINES  
JAJPUR CIRCLE, JAJPUR  
E - mail: ddmjajpur.mm@gov.in

Letter No. 5073 /MM, Jajpur/ Date 18.12.2024

From,

Mining Officer-cum-  
Competent Authority, Jajpur.

To \*

The Inspector-In-Charge,  
Jakhapura P.S. Dist-Jajpur

Sub: Lodging of FIR against the vehicle and excavator seized on 18.12.2024 at Pankapal.

Sir,

With reference to the subject cited above, I am to intimate you that, during enforcement on 18.12.2024, one Tipper bearing Regd. No. OR09F3251 loaded with sand has been seized at Pankapal during illegal transportation of sand. Also, one excavator (KOBELCO) of Model SK220XDLC-10 with Serial No. YQ15513832 has been seized which is suspected to have engaged in illegal excavation of sand. All these vehicles were sent your custody after seizure and the seizure list has been submitted to you.

Therefore, you are requested to enquire into the matter and take necessary action as per law against the miscreants involved.

**This may be treated as F.I.R.**

Yours faithfully,

Mining Officer (I/C), Jajpur.

Memo No 5074 /, MM, Jajpur, Date 18.12.2024

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.

Mining Officer (I/C), Jajpur.

**TRUE COPY ATTESTED**

16.07.24  
**DEPUTY DIRECTOR OF MINES (I/C)  
JAJPUR CIRCLE, JAJPUR**



H

133

ANNEXURE-K/5

GOVERNMENT OF ODISHA  
OFFICE OF THE DEPUTY DIRECTOR OF MINES  
JAJPUR CIRCLE, JAJPUR

E - mail: ddmjajpur.mm@gov.in

Letter No. 2698 /MM, Jajpur/ Date 02.05.2025

From

Mining Officer,  
Jajpur District.

To

M/s. TKS Consultancy Services,  
Plot No. 4482/12068, Pandra near puri NH  
GGP Colony, Rasulgarh, BBSR - 751025Sub: To submit the Assessment Report of unauthorziedly excavated sand from the area of  
buffer zone of Brahman River Sand Bed, Pankapal-I and Brahman River Sand Bed,  
Pankapal-II under Danagadi Tahasil of Jajpur district.Ref: (1) This Office Letter No.5142 Dated 20.12.2024.  
(2) O.A No.59/2025 filed by Youth United for Sustainable Environment Trust-Vrs-State  
of Odisha and others.

Sir,

You were directed vide this office letter under reference to assess the quantity of  
unauthorziedly excavated sand from the area of buffer zone of Brahman River Sand Bed,  
Pankapal-I and Brahman River Sand Bed, Pankapal-II under Danagadi Tahasil of Jajpur district  
and to submit the report thereof for further course of action which is awaited at your end.

In the meantime, an Original Application has been filed before the Hon'ble National  
Green Tribunal, Eastern Zone, Kolkata on the above quarries vide O.A No.59/2025.

Hence, you are requested to submit the assessment report at the earliest for necessary  
compliance before the Hon'ble Tribunal at this end.

Yours faithfully.

Memo No. 2699 M.M. Jajpur. Date. 02.05.2025Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind  
information.**TRUE COPY ATTESTED**  
16.07.24DEPUTY DIRECTOR OF MINES(I/C)  
JAJPUR CIRCLE, JAJPUR

Mining Officer (I/C), Jajpur.

Mining Officer (I/C), Jajpur.

- 23 -

ANNEXURE - L/5

## COLLECTORATE, JAJPUR

Ph- 06728-222001(O), 222330(R), Fax- 222087

Email: [dm-jajpur@nic.in](mailto:dm-jajpur@nic.in) website: [www.jajpur.odisha.gov.in](http://www.jajpur.odisha.gov.in)

[DD Mines, Minor Mineral, Jajpur]

No. 2748..... /Date 06/5/2025.

ORDER

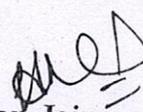
In pursuance of Order dated 06.05.2025 of Hon'ble National Green Tribunal (NGT), Eastern Zone Bench, Kolkata passed in Original Application No.59/2025/EZ filed by Youth United for Sustainable Environment Trust -Vrs- State of Odisha & Others, a joint inquiry team comprising of following officers is hereby constituted to conduct field enquiry on the case matter related to Sand quarry Pankapal I & II under Danagadi Tahasil of this district.

- i. Addl. District Magistrate, (Revenue), Jajpur
- ii. Senior Scientist, Odisha State Pollution Control Board
- iii. State Environment Impact Assessment Authority (SEIAA), Odisha

In addition, following officers are directed to assist the joint inquiry team during field visit inquiry for the said purpose.

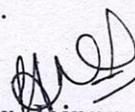
- i. Tahasildar Danagadi
- ii. Deputy Director Mines, (Minor Minerals), Jajpur Circle, Jajpur
- iii. Mining Officer, Jajpur

A detailed report on the factual position of the case be submitted to this office at the earliest based on the original application filed by the above said petitioner.

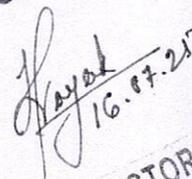
  
Collector, Jajpur

Memo No. 2749 /Date 06/5/2025

Copy to the Officers concerned for information and necessary action.

  
Collector, Jajpur

TRUE COPY ATTESTED

  
16.07.25  
DEPUTY DIRECTOR OF MINES (IC)  
JAJPUR CIRCLE, JAJPUR

JOINT INQUIRY REPORT ON PANKAPALA SAND QUARRY I & II LOCATED UNDER TAHASIL-DANAGADI OF JAJPUR DISTRICT CONDUCTED ON 08.05.2025 IN PURSUANCE OF ORDER DATED 03/04/2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT), EASTERN ZONE BENCH, KOLKATA IN ORIGINAL APPLICATION NO.- 59/2025/EZ FILED BY YOUTH UNITED FOR SUSTAINABLE ENVIRONMENT TRUST REPRESENTED BY ITS PRESIDENT SANTANU KUMAR BHUKTA S/O GOLAK BHUKTA-VRS-STATE OF ODISHA & OTHERS.

- Ref: 1. Order dated 03/04/2025 of the Hon'ble NGT, EZ, Kolkata.  
2. Letter No.2748 dated 06.05.2025 of the Collector & District Magistrate, Jajpur

1. Introduction. In pursuance to the Order dated 03/04/2025 passed by the Hon'ble NGT, EZ, Kolkata in Original Application No. 59/2025/EZ filed by Youth United For Sustainable Environment Trust -Vrs- State of Odisha & Others, an Inquiry Team comprising of following officers duly authorized in reference to above quoted order of the Collector & DM, Jajpur, jointly visited Pankapal-I & Pankapal-II sand quarries under Tahasil - Danagadi of Dist-Jajpur on 08/05/2025.

Team Composition

- (i) Addl. District Magistrate (Revenue), Jajpur - Representative of the Collector & District Magistrate, Jajpur-cum-Nodal Officer (Inquiry & Logistic support).
- (ii) Senior Scientist, Odisha State Pollution Control Board.
- (iii) State Environment Impact Assessment Authority(SEIAA), Odisha
- (iv) Tahasildar, Danagadi
- (v) Deputy Director of Mines (Minor Mineral), Jajpur Circle, Jajpur
- (vi) Mining Officer, Jajpur district

The joint Inquiry Team except Scientist, SEIAA visited the above two sand quarries on 08/05/2025 along with local revenue field staff to assist in field inquiry in the said matter.

2. Terms of Reference (ToR) for Joint Inquiry. With reference to the allegations made in Original Application filed by Youth United for Sustainable Environment Trust Vrs. State of Odisha & Others in O.A No. - 59 of 2025 before Hon'ble NGT, EZ, Bench, Kolkata.

TRUE COPY ATTESTED

*Hoyal*  
15.07.25  
DEPUTY DIRECTOR OF MINES (MC)  
JAJPUR CIRCLE, JAJPUR

- 35 -

3. Details of Lease Area of Pankapal Sand Quarries. The details of mining lease area of Pankapala-I & II sand quarries are as follows.

Sl No.	Name of Quarry & Lessee	Land schedule of Quarry Area	Details of Environmental Clearance (E.C)	Permissible quantity In Cum	Method of Mining	Lease Validity Period & Date of CTE/ CTO
01	Pankapal-I Sand quarry Lessee - Dillip Kumar Sahoo	Mouza- Pankapal Khata No.- 224 Plot Nos.- 1089 Area- 12.30 Ac	EC24B001 OR134297 Date of grant: 12.03.2024	5514 Cum for 1 <sup>st</sup> year	Manual	Lease executed 24.04.2024 Lease valid up-to 23.04.2029 (5 years) CTE No.1140 dt. 13.04.2022 CTO No. 564 dt. 20.03.2024
2	Pankapal- II Sand Quarry Lessee - Daitari Dhal	Mouza- Pankapal Khata No. 224 Plot No. - 1075 Area:12.30 Ac	EC24C01070 R5429597N Date of grant: 31.01.2025	6102 Cum for 1 <sup>st</sup> year	Manual	Lease executed on 19.03.2025 Lease valid up-to 18.03.2030 (5 years) CTE No. 1616 dt. 03.03.2025 CTO No. 207 dt. 06.03.2025

4. Site Survey and Physical Inspection of the Inquiry Team. The joint Inquiry Team with the help of local revenue officials, village map/cadastral map and GPS carried out the detailed survey of the above quarries at site.

5. Observation/Findings of Pankapal-I sand quarry during physical inspection.

- (i) The quarry is situated at a distance of 1460. meters from nearest bridge i.e. bridge over river Brahmani at Kabatghai-Sasan and at a distance of 600 meters from Pankapal-II sand quarry.
- (ii) During physical inspection, no quarrying activity was noticed and no machineries were found engaged at the quarry site.
- (iii) About 70-80% of lease area was submerged under water.

**TRUE COPY ATTESTED**

*[Signature]*  
16.07.24  
DEPUTY DIRECTOR OF MINES (I/C)  
JAJPUR CIRCLE, JAJPUR

- 36 -

(iv) Total 1166 Cum of sand was despatched by generating 75 nos. of e-Transit passes upto the date of inspection i.e. 08/05/2025.

6. Observation/Findings of Pankapal-II sand quarry during physical inspection.

- (i) The quarry is situated at a distance of 560 meters from bridge i.e. bridge over river Brahmani at Kabatghai-Sasan and 600 meters from Pankapal-I sand quarry.
- (ii) During physical inspection, no quarrying activity was noticed.
- (iii) Traces of excavation was noticed inside the quarry lease area.
- (iv) Total 79 Cum of sand was despatch by generating 6 nos. of e-Transit passes up to the date of inspection i.e. 08/05/2025.

7. Observations during physical inspection.

- (i) Both the sources were found non-operational on the day of inspection; no men, machines and vehicles were sighted.
- (ii) The minimum distance between both the quarries is 600 meters approx.
- (iii) Traces of sand quarrying activity was noticed inside the buffer zone Between both the quarries.
- (iv) One damaged boat was found lying at the river bank of buffer zone.
- (iv) As regards the quantum of lifting of sand, it has been reported by the concerned Mining Officer, Jajpur that an authorised agency i.e. M/S TKS Consultancy Services, Bhubaneswar has been requested to assess the quantum of sand extracted from the buffer zone of both the quarries vide Letter No. 5142 dated 20.12.2024 & Letter No. 2698 dated 02.05.2025. However, Mining Officer, Jajpur was instructed to engage another authorised agency to assess the quantum of sand lifted from the said sand quarries including buffer zone and issue reminder to M/S TKS Consultancy Services, Bhubaneswar to submit the report at

the earliest.

*[Signature]*  
Mining Officer,  
Jajpur district

*[Signature]*  
Tahasildar, Danagadi  
Jajpur

*[Signature]*  
Dy. Director Mines,  
Jajpur Circle

*[Signature]*  
Regional Officer, SPCB,  
Kalinganagar, Jajpur

*[Signature]*  
Addl. District Magistrate(Revenue),  
Jajpur

*[Signature]*  
Collector, Jajpur

**TRUE COPY ATTESTED**

*[Signature]*  
16.07.25  
DEPUTY DIRECTOR OF MINES(IIC)  
JAJPUR CIRCLE, JAJPUR



ANNEXURE - N/5  
Services

138

GOVERNMENT OF ODISHA  
OFFICE OF THE DEPUTY DIRECTOR OF MINES  
JAJPUR CIRCLE, JAJPUR  
E - mail: ddmjajpur.mm@gov.in

Letter No. 4344 /MM, Jajpur/ Date 10. 07. 2025

To

M/s. TKS Consultancy Services,  
Plot No. 4482/12068, Pandra near Puri NH  
GGP Colony, Rasulgarh, Bhubaneswar-751025

Sub: Regarding submission of Assessment Report of unauthorizably excavated sand from the area of buffer zone of Brahmani River Sand at Pankapal-1 and Pankapal-2 under Danagadi Tahasil of Jajpur district.

Ref: (1) This office letter No. 5142 dt. 20.12.2024 and letter No. 2653 dt. 01.05.2025.  
(2) O.A No. 59/2025 filed by Youth United for Sustainable Environment Trust-Vrs- State of Odisha and others.

Sir,

With reference to the letters on the subject cited above, I am to say that you were requested to submit Assessment Report of unauthorizably excavated sand from the area of buffer zone of Brahmani River Sand at Pankapal-1 and Pankapal-2 under Danagadi Tahasil of Jajpur district. However, after repeated reminders, the Assessment Report is not yet submitted by you. At present the said report is highly essential for compliance of order of the Hon'ble NGT in OA No.59 of 2025/EZ, Kolkata filed by Youth United Environment Trust-Vrs- State of Odisha and others and the matter is listed on 18.07.2025.

In view of the above fact, you are hereby once again directed to submit the Assessment Report within 3 days for necessary compliance of the order of the Hon'ble NGT.

This may please be treated as Most Urgent.

Yours faithfully,

Mining Officer, (I/C), Jajpur

Memo No. 4348 /MM, Jajpur, Dated: 10. 07. 2025  
Copy submitted to the Deputy Director of Mines, Jajpur Circle for favour of kind information.

Mining Officer, (I/C), Jajpur

Memo No. 4349 /MM, Jajpur, Dated: 10. 07. 2025  
Copy submitted to the ADM (Rev), Jajpur for favour of kind information.

Mining Officer, (I/C) Jajpur

TRUE COPY ATTESTED

*Koyal*  
15.07.25  
DEPUTY DIRECTOR OF MINES (I/C)  
JAJPUR CIRCLE, JAJPUR

- 38 -



LI

139

ANNEXURE-N/5  
Series

GOVERNMENT OF ODISHA  
OFFICE OF THE DEPUTY DIRECTOR OF MINES  
JAJPUR CIRCLE, JAJPUR  
E - mail: [ddmjajpur.mm@gov.in](mailto:ddmjajpur.mm@gov.in)

Letter No. 3027 /MM, Jajpur/ Date 19.05.2025

From

Mining Officer,  
Jajpur District.

To

M/s. Areal Constructions & Geo-India Services,  
Bhubaneswar.

Sub: Assessment of Resource Position w.r.t Brahmani River Sand Quarry Pankapal-I and Brahmani River Sand Quarry Pankapal-II under Tahasil Danagadi-regarding.

Sir,

With reference to the subject cited above, being the ORSAC Empanelled Agency, you are requested to conduct the assessment of resource position of Brahmani River Sand Quarry Pankapal-I and Brahmani River Sand Quarry Pankapal-II under Tahasil Danagadi, including the intermediate zone of both quarries on 22.05.2025 at 10 A.M using the latest technology like Drone and DGPS and submit the reports at the earliest.

Yours faithfully,

Mining Officer (I/C), Jajpur.

Memo No. 3028, M.M, Jajpur, Date. 19.05.2025

Copy submitted to the Deputy Director of Mines, Jajpur Circle, Jajpur for favour of kind information.

Mining Officer (I/C), Jajpur.

Memo No. 3029, M.M, Jajpur, Date. 19.05.2025

Copy submitted to the Chief Executive, ORSAC, Bhubaneswar for favour of kind information.

Mining Officer (I/C), Jajpur.

Memo No. 3030, M.M, Jajpur, Date. 19.05.2025

Copy to the concerned lessees for information with a direction to remain present during the resource assessment on the scheduled date and time without fail.

Mining Officer (I/C), Jajpur.

**TRUE COPY ATTESTED**  
  
16.05.25  
DEPUTY DIRECTOR OF MINES (I/C)  
JAJPUR CIRCLE, JAJPUR



ANNEXURE - 0/5 <sup>140</sup>

GOVERNMENT OF ODISHA  
OFFICE OF THE DEPUTY DIRECTOR OF MINES  
JAIPUR CIRCLE, JAIPUR  
E - mail: ddmjajpur.mm@gov.in

Letter No. 4341 /MM, Jajpur/ Date 10.07.2025

To

The Inspector-in-Charge,  
Jakhapura P.S, Dist-Jajpur.

Sub: Regarding submission of action taken report on the FIRs lodged on dated 05.12.2024 and 18.12.2024 against illegal transportation of sand.

Ref: (1) This office letter No. 4785 dt. 5.12.2024 and letter No. 5073 dt. 18.12.2024.  
(2) OA No.59 of 2025/EZ, Kolkata filed by Youth United Environment Trust-Vrs-State of Odisha and others.

Sir,

With reference to the letter on the subject cited above, I am to say that one F.I.R was lodged against the owner of the vehicle bearing Regn No. OR-14L-9654 (Tipper) on 05.12.2024 for transportation of sand illegally near Pankapal School. Further, another FIR was lodged against vehicle Regn. No. OR-09-F-3251 (Tipper) and Excavator (KOBELCO) of Model SK220XDLC-10 with Serial No. YQ15513832 seized during illegal sand mining in Pankapal Sairat source on 18.12.2024. In the said reports, you were requested to enquire into the matter and take necessary action against the miscreants involved in it. However, action taken report is yet to be received by this office. At present the said report is highly essential for compliance of order of the Hon'ble NGT in OA No.59 of 2025/EZ, Kolkata filed by Youth United Environment Trust-Vrs-State of Odisha & others and the matter is listed on 18.07.2025.

Therefore, you are requested to submit the action taken report at the earliest with respect to the FIRs lodged by this office for necessary action at this end.

This may be treated as **Most Urgent**.

Encl: Copy of FIRs.

Yours faithfully,

Memo No. 4343 /MM, Jajpur, Dated: 10.07.2025  
Mining Officer, (I/C), Jajpur  
Copy submitted to the Deputy Director of Mines, Jajpur Circle for favour of kind information.

Memo No. 4343 /MM, Jajpur, Dated: 10.07.2025  
Mining Officer, (I/C), Jajpur  
Copy submitted to the Deputy Director of Mines, Jajpur Circle for favour of kind information.

TRUE COPY ATTESTED

*[Signature]*  
16.07.25  
DEPUTY DIRECTOR OF MINES (I/C)  
JAIPUR CIRCLE, JAIPUR

Mining Officer, (I/C), Jajpur

- 96 -

ANNEXURE - P/5-141

To

The Mining Officer (I/C), Jajpur

Ref:- Letter No-4391/MM, Jajpur Dt 10.07.2025

Sub:- Submission of action taken report

Sir,

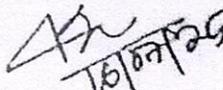
In inviting a reference to the letter and subject cited above it is to intimate that, on the written report of Jhasaketana Sethy, Mining Officer (I/C), Jajpur, basing on which Jakhapura PS Case No-189 Dt 05.12.2024 U/S-303(2) BNS / 21 MMDR Act has been registered and the aced. driver namely Sunakar Mahanta (48) S/O-Ramesh Mahanta Vill-Kainjira PS-Sukinda Dist- Jajpur was arrested and forwarded to Court, and the owner namely Asma Begum (72) W/O-SK Soyeb Vill-Danagadi PS-Jajpur Road Dist- Jajpur was served notice U/S-35(3) BNS. The seized TATA Tipper bearing regn. No-OR14-L-9654 has been Left in Zima as per order of Hon,ble Court of JMFC Jajpur Road.

Similarly Jakhapura Case No-203 Dt 18.12.2024 U/S- U/S-303(2)/3(5) BNS / 21 MMDR Act has been registered and the aced. (TATA Tipper)driver namely Kalandi Sahoo (36) S/O-Mohan Sahoo Vill-Barkana, Raichhanda PS-Jenapur Dist- Jajpur was arrested and forwarded to Court, and the owner (TATA Tipper) namely Biswaranjan Ojha(24) S/O-Golekha Bihari Ojha Vill- Barkana, Raichhanda PS-Jenapur Dist- Jajpur was served notice U/S-35(3) BNS. The of Excavater (KOBELCO)of model No-SK 220XDLC-10 owner namely Dillip Ku. Sahoo(59) S/O-Late Prafulla Ku. Sahoo Vill-Ramachandi PS-Banki Dist-Cuttack (R) and the driver namely Satya Prakash Behara (25)S/O-Santosh Behara Vill-Baniasahi, Kabatabandha PS-Jenapur Dist-Jajpur were served notice U/S-35(3) BNS. The seized vehicle TATA Tipper bearing regn. No-OR09 F 3251 and Excavater (KOBELCO)of model No-SK 220XDLC-10 have been Left in Zima as per order of Hon,ble Court of JMFC Jajpur Road.

Both the cases are ended in C.S vide C.S No-01 Dt 26.01.2025 U/S- U/S-303(2)/3(5) BNS / 21 MMDR Act and C.S No-09 Dt 11.02.2025 U/S- U/S-303(2)/3(5) BNS / 21 MMDR Act, respectively.

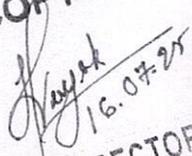
This is for favour of your kind information.

Yours Faithfully

  
IIC Jakhapura PS  
Inspector-in-Charge  
Jakhapura P. S.

DR NO-947/PS  
Dt 16.7.25



  
16.07.25  
DEPUTY DIRECTOR OF MINES(I/C)  
JAJPUR CIRCLE, JAJPUR



GOVERNMENT OF ODISHA  
OFFICE OF THE DEPUTY DIRECTOR OF MINES  
JAJPUR CIRCLE, JAJPUR  
E - mail: [ddmjajpur.mm@gov.in](mailto:ddmjajpur.mm@gov.in)

Letter No. 4354 /MM, Jajpur/ Date 10.07.2025

To  
The Tahasildar, Danagadi,  
Jajpur District.

Sub: Regarding supply of authenticated Land schedule and Trace Map showing approach road in respect of Sairat sources namely Brahmani River Sand at Pankapal-1 and Pankapal-2.

Ref: OA No.59 of 2025/EZ, Kolkata filed by Youth United Environment Trust-Vrs- State of Odisha and others.

Sir,  
With reference to the subject cited above, I am directed to request you to provide the authenticated Land schedule and Trace Map showing approach road in respect of Sairat sources namely Brahmani River Sand at Pankapal-1 and Pankapal-2 at the earliest for onward compliance of the order of the Hon'ble NGT, Eastern Zone Bench, Kolkata in O.A. No. 59 of 2025/EZ filed by Youth United for Sustainable Environment Trust-Vrs- State of Odisha and others.

This may please be treated as Most Urgent.

Yours faithfully,

Mining Officer, (I/C), Jajpur

Memo No. 4355 /MM, Jajpur, Dated: 10.07.2025  
Copy submitted to the Deputy Director of Mines, Jajpur Circle for favour of kind information.

Mining Officer, (I/C), Jajpur

Memo No. 4356 /MM, Jajpur, Dated: 10.07.2025  
Copy submitted to the ADM (Rev), Jajpur for favour of kind information.

Mining Officer, (I/C), Jajpur

TRUE COPY ATTESTED

16.07.25  
DEPUTY DIRECTOR OF MINES (I/C)  
JAJPUR CIRCLE, JAJPUR



ANNEXURE-R/5

ତହସିଲ କାର୍ଯ୍ୟାଳୟ, ଦାନଗାଦି  
OFFICE OF THE TAHASILDAR, DANAGADI

ଦୂରାଭାଷ ନମ୍ବର - ୦୭୭୨୮-୨୧୪୨୧୫

ଇ-ମେଲ : tdrdanagadi@gmail.com

ପିନ - ୭୫୫୦୨୨ (ଓଡ଼ିଶା)

Letter No. 2211 Date. 15.07.2025

To

The Mining Officer, Jajpur,

Sub: Supply of land schedule and trace map showing approach road in respect of Sairat Sources namely Brahmani River Sand at Pankapal-1 and Pankapal -2 .

Ref: Your Letter No. 4354/10.07.2025 in connection with OA No. 59/2025/EZ

Sir,

With reference to the subject cited above, I am to say that , Revenue Inspector, Manatira has conducted field enquiry in this matter and submitted report along with trace map which are enclosed herewith for your information and necessary action.

Encl: Report of RI and trace map

Yours Faithfully,

Tahasildar, Danagadi  
15/07/25

Memo No. 2212 /Date 15.07.2025

Copy submitted to the ADM, (Rev), Jajpur for kind information .

Tahasildar, Danagadi  
15/07/25

TRUE COPY ATTESTED

DEPUTY DIRECTOR OF MINES (I/C)  
JAJPUR CIRCLE, JAJPUR  
15.07.25

- 43 -

## OFFICE OF THE REVENUE INSPECTOR, MANHIRA

Letter No. \_\_\_\_\_ Date: \_\_\_\_\_

To

The Tahasildar and Executive Magistrate, Danagadi

Sub: Enquire report regarding authenticated land schedule and trace map showing approach road in respect of sairat source namely Brahmani River Sand at Pankapal-1 and Pankapal-2..

Ref:- Your Office Memo No. . Dated-

Sir,

In inviting reference to the subject cited above I am to report that as per your direction I have made a search in the available records and the land status and verified the field and to report as follows:

Land Schedule

Mouza	Khata No.	Plot No.	Area	Kissam	R.T.
Pankapal	227	206	0.40	Rasta	Jatiya Rajapatha
Pankapal	227	212	0.16	Rasta	Jatiya Rajapatha
Pankapal	226	214	0.47	Gramya Jangal	Rakhita
Pankapal	226	216	1.14	Gramya Jangal	Rakhita
Pankapal	226	253	1.21	Gramya Jangal	Rakhita
Pankapal	224	200	13.25	Nadi	A.A.A

That it may be noted that the approach road connecting above Sairat Sources which is used by the Lessees as on date gone through above land schedule as per the map provided with this report.

The above report is for your kind information and necessary action.

**TRUE COPY ATTESTED**

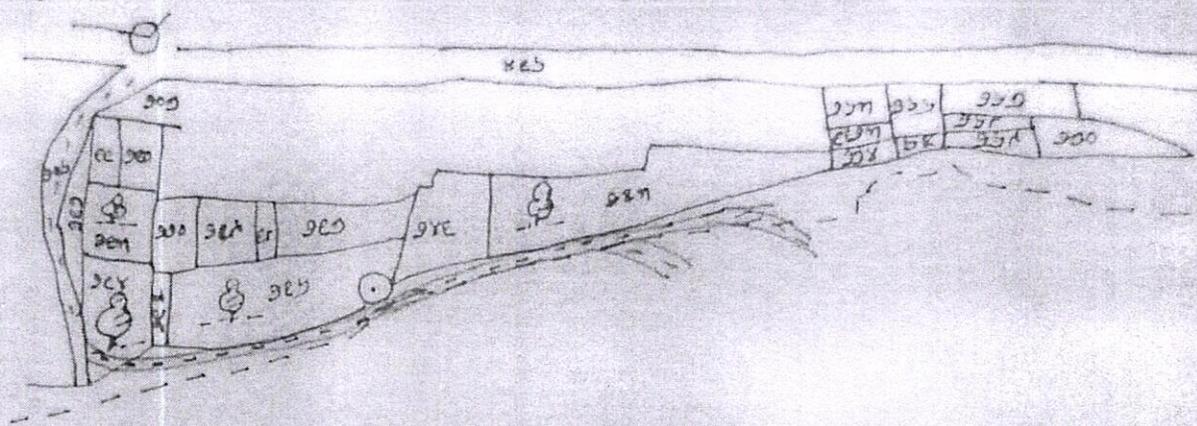
*[Signature]*  
16.11.25  
DEPUTY DIRECTOR OF MINES(IIC)  
JAJPUR CIRCLE, JAJPUR

Yours Sincerely

*[Signature]*  
15/11/25  
Revenue Inspector  
Manatira

ଭୌତିକ - ବର୍ଣ୍ଣନା  
 ଶ୍ରୀ - ମଧ୍ୟସ୍ତରୀ  
 ପ୍ରକାର - ବାଲିମଣି  
 ବିସ୍ତାର - ୩୫୫୦  
 ପୂର୍ବ - ୦୫° - ୦୫' - ୦୫"  
 ପଶ୍ଚିମ - ୦୫° - ୦୫' - ୦୫"

- ୫୫ -



The approach road to saint source namely Brahmani River sand at Pankapal-1 and Pankapal-2 is marked as 'Red line' which is prepared by taking reference OSAC 4K 450 online map and field visit.

The approach road touches below land schedule

Mauza	Khata	Plot	Area	Kistam	R.T
Panikapal	227	201		Rasta	Satyajogapath
	- do -	212		Rasta	- do -
	226	214		Gramya Jangal	Rakhibate (Govt.)
	226	216		- do -	- do -
	226	253		- do -	- do -
	224	200		Nadi	A.A.A. (Govt.)

OSAC  
 15/7/25

TRUE COPY ATTESTEL

Deputy Director of Mines (M/C)  
 JAIPUR CIRCLE, JAIPUR



Sanjib Swain L... 4:26 PM

146



to Ashutosh, rashmi... ^

From Sanjib Swain Lulu • sanjibswainadv@gmail.com

To Ashutosh Padhy • sagarasutosh369@gmail.com  
rashmibothra24@gmail.com  
pbanerjeebihani@gmail.com

Date Jul 17, 2025, 4:26 PM

[View security details](#)



Counter Affi...5\_0001.pdf



Reply



Reply all



Forward

